

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Lok Sabha

Third Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1977

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Shri Lok Sabha)

THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on the 18th July, 1977 for—

- ✓ I. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- ✓ II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, the 22nd July, 1977.
- III. Consideration of Memorandum regarding limitation on the number of notices of Private Members' Bills for introduction during a session.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri K. Lakkappa and Dr. Vasant Kumar Pandit attended.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Unemployment Allowance Bill, 1977 by Shri K. Lakkappa be placed in category 'A' and (ii) all the remaining Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

5. The Members concerned had been invited to present their views on their resolutions before the Committee. None of them attended.

6. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding remunerative prices for major agricultural produce.	2 hours
(2) Resolution regarding nationalisation of jute, textile and sugar industries.	2 hours
(3) Resolution regarding tackling of problem of unemployment.	2 hours

Consideration of Memorandum regarding limitation on the number of notices of Private Members' Bills for introduction during a Session

7. The Committee then considered Memorandum No. 1 regarding limitation on the number of notices of Private Members' Bills for introduction during a Session. The Committee noted in this connection that

[P.T.O.]

the Fourteenth Report of the Committee on Private Members' Bills and Resolutions (Third Lok Sabha) was adopted by the House on the 8th March, 1963, in the following modified form:—

"The Committee requests the hon. Members to exercise restraint on themselves so that they would not give notice of more than 4 Bills in a Session."

8. After considering all aspects of the matter, the Committee reiterate their above recommendation. However, keeping in view that this is the first session for transaction of Private Members' Bills in the Sixth Lok Sabha and Members are keen to introduce a number of legislative measures, the Committee recommend that, as an exception to their above recommendation, Sarvashri Chandrappan, P. K. Deo and other members, who have given more than 4 notices of Bills for this (Second) Session, be permitted to introduce up to the limit of 8 Bills during this session.

Recommendations

9. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above be agreed to by the House.

10. The Committee also reiterate their earlier recommendation that hon. Members may exercise a restraint on themselves so that they would not give notices of more than four Bills in a Session and suggest that as an exception to this recommendation, Sarvashri Chandrappan, P. K. Deo and other Members, who have given more than four notices of Bills for this Session, be permitted to introduce upto the limit of eight Bills during this Session.

New Delhi;

July 18, 1977.

Asadha 27, 1899 (Saka).

GODEY MURAHARI,
Chairman,

**Committee on Private Members'
Bills and Resolutions**

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1.	The Constitution (Amendment) Bill, 1977 (Amendment of article 217) by Shri Om Prakash Tyagi.	59 of 1977	B	2 hours
2.	The Essential Commodities (Amendment) Bill, 1977 (Substitution of section 10A) by Shri K. Lakkappa.	63 of 1977	B	2 hours
✓ 3.	The Unemployment Allowance Bill, 1977 by Shri K. Lakkappa.	62 of 1977	A	2 hours
4.	The Caste System (Abolition) Bill, 1977 by Shri K. Lakkappa.	60 of 1977	B	2 hours
5.	The Eradication of Poverty Scheme Bill, 1977 by Shri K. Lakkappa.	61 of 1977	B	2 hours
✓ 6.	The Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit.	67 of 1977	B	2 hours
7.	The Constitution (Amendment) Bill, 1977 (Amendment of article 51) by Shri H. V. Kamath.	65 of 1977	B	2 hours
8.	The Haj Committee (Amendment) Bill, 1977 (Amendment of sections 7 and 8) by Shri G. M. Banatwalla.	64 of 1977	B	2 hours